

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(26)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/11/2017 AT 10.30 AM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL


APPLICATION NUMBER :  
PETITION NUMBER : CP/628/ (IB)/2017  
NAME OF THE PETITIONER(S) : M R VENTURE  
NAME OF THE RESPONDENT(S) : ROYAL SPLENDER DEVELOPERS PVT LTD  
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	ADVOCATE	SIGNATURE
1.	M. SUNIL KUMAR	REPRESENTATION BY WHOM		M. <del>Swamy</del>

enroll. No. 1260/2008  
FOR FINANCIAL CREDITOR

**ORDER**

Counsel for petitioner present and stated that he has sent notice to the respondent alongwith the petition and filed proof of service of notice by way of an affidavit. He also stated that they have sent notice through e-mail communication. Notice sent to the respondent is held sufficient. Respondent called but absent. No representation. Time extended at request for hearing submissions of the petitioner. Put up on 27.11.2017 at 10.30 A.M.

  
**K Anantha Padmanabha Swamy**  
Member (Judicial)